

**THE NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)**

CP (IB) No. 291/Chd/CHD/2019

**Under Section 10 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Shemrock Organics Private LimitedCorporate Applicant/Debtor

And in the matter of:

Punjab National BankRespondent No. 1

UCO BankRespondent No. 2

Daimler Financial ServicesRespondent No. 3

Present through video-conferencing:

Mr. G.S. Sarin, Practising Company Secretary for the petitioner.
None for the respondents.

When this matter is taken up for hearing, Mr. G.S. Sarin, Practising Company Secretary appearing for the petitioner seeks leave of this Tribunal to withdraw the CP. It is observed that this matter pertains to the year 2019 and the case was heard at a number of times and a lot of valuable judicial time was spent.

2. In the circumstances and in view of the submission made by the learned authorised representative of the petitioner, the instant petition is dismissed as withdrawn subject to payment of costs of Rs. 10,000/- to the PM CARES Fund within four weeks from today.

Sd/-

(Raghu Nayyar)
Member (Technical)

July 05, 2021

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Sd/-

(Ajay Kumar Vatsavayi)
Member (Judicial)